

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 230/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th February 2018, 10.30 A.M

Name of the Company		K D Enterprises -Vs- Simplex Infrastructure Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr. Anishban Karm, Advocate
- 2) Mr. Avishkek Guha, Advocate
- 3) Mr. Shantanu Ray, Advocate
- 4) ANANYA CHATTERJEE, Adv.

} for the Operational Creditor. *Avishkek Guha Adv. 16/2/18*

for the Respondent *(A) Adv. 16.2.2018*

ORDER

Ld. Counsel for the operational creditor as well as Ld. Counsel for the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file reply affidavit as well as Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

The corporate debtor is further directed to file reply affidavit, if any, by serving a copy to the operational creditor, within 7 days and the operational creditor is hereby directed to submit rejoinder, if any, by serving a copy on the other side, within 7 days.

List it on 26/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)